



Raghavendra Sreyas TVS <raghavendrasreyas.office@gmail.com>

O.A. No. 1313 of 2024

1 message

Chamber of TVS Raghavendra Sreyas, AoR, Supreme Court of India7 January 2026 at
09:51

<raghavendrasreyas.office@gmail.com>

To: soni.singh@vgalegal.com, "thakursumit79@gmail.com" <thakursumit79@gmail.com>, service@karanjawala.in, karanjawala@karanjawala.in, secy-moef@nic.in

Cc: Raghavendra Sreyas TVS <sreyas.tvsr@gmail.com>

Sir/ Ma'am,

Please find attached herewith the Affidavit filed on behalf of the Andhra Pradesh Pollution Control Board in the above captioned matter.

Kindly treat this email as advance service of the same. Kindly acknowledge the receipt of the same.

Regards,
Siddharth Vasudev,
Advocate

--

TVS Raghavendra Sreyas
Advocate on Record
Supreme Court of India

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 **APPCB_AFFIDAVIT in OA No 1313 of 2024.pdf**
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**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 1313 of 2024 (PB)**

IN THE MATTER OF:

V. Srikanth.Applicant(s)

Versus

State of Andhra Pradesh & Ors.

Respondent(s)

**AFFIDAVIT OF APPCB IN THE MATTER OF O.A. NO.1313 of 2024
SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI IN COMPLIANCE TO HON'BLE NGT ORDERS DATED
29th May,2025& 08th OCTOBER,2025.**

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Dated: 07.01.2026

Filed By:



**TVS RAGHAVENDRA SREYAS, SIDDHARTH VASUDEV
and BRAHMA PRAKASH SONI
OFFICE: 24, ASHOKA ENCLAVE EXTENSION III
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|

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 1313 of 2024 (PB)

IN THE MATTER OF:

V. Srikanth.

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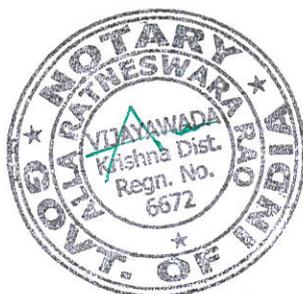
State of Andhra Pradesh & Ors.

Respondent(s)

**AFFIDAVIT BY MEMBER SECRETARY ON BEHALF OF ANDHRA
PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE WITH
ORDER DATED. 29th May,2025 & 08th OCTOBER.2025 PASSED IN O.A.
No.1313 of 2024 (PB).**

I, Sri S Saravanan, Son of A. Shanmugam, aged about 52 years, presently working at A.P Pollution Control Board, do hereby solemnly affirm and state as follows:

1. I am holding the office of the Member Secretary of Andhra Pradesh Pollution Control Board. The present affidavit is filed in pursuance to the order dated 08.10.2025 of this Hon'ble Tribunal and the contents of the present affidavit are based on the records as maintained by the Pollution Control board.




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VIJAYAWADA-520 007.

2. It is humbly submitted that Shri V. Srikanth S/o of Shri Narayana Rao resident of Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh submitted a representation dated 11.07.2024 to the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding pollution problems due to M/s. Adani Krishnapatnam Port Limited, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, considered and registered the representation as O.A. No. 1313/2024.
3. In compliance to the Hon'ble NGT (PB) Delhi order dated 19.12.2024, a Joint Committee was constituted. The Joint Committee inspected M/s. Adani Krishnapatnam Port (AKPL) on 29.01.2025 and 30.01.2025. The joint committee report submitted to Hon'ble NGT (PB), New Delhi on 25.02.2025. The case was heard on 29.05.2025.
4. **Order of the Hon'ble NGT (PB), New Delhi dated 29.05.2025:** The Hon'ble National Green Tribunal, Principal Bench heard the case and vide its order dated 29.05.2025 has directed the following:

“

.....

3. The joint Committed has made following recommendation in the report:

"11.0 Recommendations of the Joint Committee:

Based on the field observations made during joint committee visit, following recommendations were suggested by the committee for better control of fugitive emissions during loading & unloading operations as well as



[Signature]
MEMBER SECRETARY
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transportation of goods from Berth to Storage yard and storage yard to outside of the premises;

(i) To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.

(ii) To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.

(iii) To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.

(iv) To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.

(v) To take steps to provide adequate display boards marking mangrove preservation/conservation.

(vi) To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.

(vii) To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.

(viii) To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.

(ix) To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.



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(x) To ensure that water supplied through tankers by private suppliers is from authorized sources.

(xi) To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.

(xii) To improve the housekeeping in the coal handling berth areas."

4. In view of the findings of the joint Committee, we implead the following as Respondents in this OA:-

1. Central Pollution Control Board (CPCB), Through its Member Secretary Parivesh Bhawan, East Arjun Nagar, Delhi-110032
2. Andhra Pradesh Pollution Control Board, Through its Member Secretary Paryavaran Bhawan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijaywada- 520007
3. Deputy Collector, Nellore, Achari street Collector's office, 0861-2324374, Fax:0861-2331626
4. Adani Krishnapatnam Port Limited, Through its Chief Executive Officer, Post Bagh No. 1, Gopalapuram near Muthukur SPS Nellore -524344
5. Ministry of Environment, Forest and Climate Change, Through its Secretary Indira Paryavaran Bhawan Jorbagh Road, New Delhi – 110 003
5. The Registry is directed to serve the unrepresented Respondents. The Respondents are granted six weeks' time to file the reply and objection to the report of the joint Committee.
6. List on 08.10.2025."



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A copy of the Hon'ble NGT(PB), New Delhi order dated. 29.05.2025 is enclosed as Annexure-I.

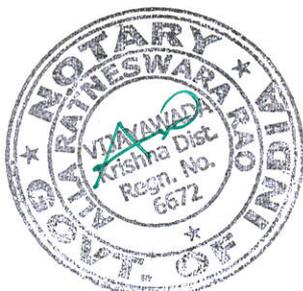
The Hon'ble National Green Tribunal, Principal Bench heard the case on 08.10.2025 and vide its order dated 08.10.2025 issued the following:

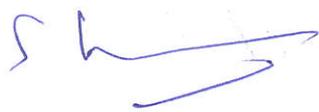
"

- 1. Reply on behalf of Respondents No. 4 & 5 have been filed.**
- 2. Learned Counsel appearing for the respondent no. 2 – APPCB seeks four weeks' time to file reply. It will be open to the Respondents No. 1 & 3 also to file their reply within the same period.**
- 3. List on 08.01.2026."**

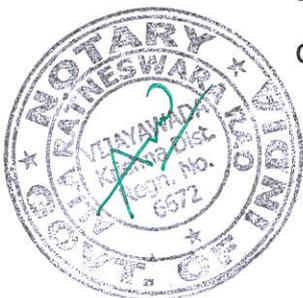
5. In obedience to the Hon'ble NGT orders, the Environmental Engineer, Regional Office, Nellore and Senior Environmental Engineer, Zonal Office, Tirupati inspected the Adani Krishnapatnam port Limited (AKPL) on 03.12.2025 to verify the compliance status of the industry to the recommendations of the Joint Committee, vide letter dated 09.12.2025 reported the following observation:

- a) With regard to the recommendation to expedite the installation of the mechanical dust suppression system (MDSS) at the South Berth and South coal stacking yards, it is respectfully submitted that the AKPL has installed 24 numbers of water sprinklers all around the coal yard located opposite South Jetty, which handles about 3 lakh tons of coal in an area of 20 acres. In addition, 6 numbers of mist cannons have been provided at the South Jetty to effectively control fugitive emissions.




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- b) In respect of the recommendation to ensure safe loading of coal into trucks so as to avoid spillages during transportation from the berth to the designated storage yard, the management of AKPL has adopted loading of coal into trucks only up to the body level, in order to prevent coal spillage and nuisance during transportation.
- c) Regarding the completion of mechanization of Berth No. 5, it is submitted that the AKPL has allocated capital expenditure of Rs. 743 crores for full mechanization of Berth No. 5 in December 2024 and has informed that the mechanization will be completed within a period of two years, i.e., by September 2026. Mechanization of Berth No. 5 is currently under progress. At present, the AKPL has provided mechanical unloading facility and mobile hopper with mist sprinkling system to prevent fugitive emissions at Berth no.5 for handling coal. As committed by the AKPL regarding installation of the fixed mechanical dust separation system (MDSS) at the South side berth by 30.04.2025, it is submitted that the works were completed in the month of March, 2025.
- d) With respect to the recommendation to establish an Environmental Monitoring Laboratory in compliance with EC conditions and to ensure submission of detailed marine biodiversity conservation and management plan along with the latest shoreline stability report, M/s. AKPL has established an Environmental Monitoring Laboratory and has carried out Study on Comprehensive Biodiversity Assessment, Impact Assessment




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and Management Plan and shoreline stability report and submitted the same to the APPCB.

- e) As regards the recommendation to take necessary steps to provide adequate display boards marking mangrove preservation and conservation areas, the AKPL has provided 20 numbers of display boards clearly indicating mangrove preservation and conservation zones.
- f) Further, in compliance with the recommendation to provide adequate sprinkler systems and wind shields wherever required, especially in view of the Michaung cyclone in 2023, it is submitted that M/s. AKPL has installed adequate water sprinklers and wind shields around the coal handling area. Initially, green-net wind shields were provided, and subsequently, the same were replaced with GI sheet wind shields to ensure better effectiveness and durability.
- g) With regard to the recommendation to replace the existing tractor-mounted hydraulic broom sweeping machine with heavy-duty sweeping machines, the AKPL has deployed one additional heavy-duty sweeping machine, in addition to the two existing sweeping machines, in order to improve the housekeeping and dust control measures within the premises.
- h) In respect of the recommendation to replace the newly installed sensor-based Continuous Ambient Air Quality Monitoring (CAAQM) stations with conventional CAAQM instruments, the




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AKPL has replaced Two numbers of sensor-based CAAQM stations with conventional CAAQM stations and connected to the APPCB server. At present, AKPL is operating a total of five conventional CAAQM stations, all of which are connected to the CPCB/APPCB servers for continuous monitoring.

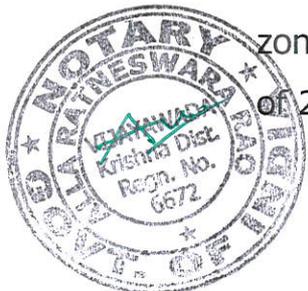
- i) Regarding the recommendation to ensure proper operation and calibration of CAAQM stations so as to generate authentic ambient air quality data for the area, it is submitted that as per the online data of the last three months, all CAAQM stations are functioning properly, and the monitored parameters such as PM₁₀, PM_{2.5}, SO₂, CO, and NO₂ are reported to be within the prescribed standards. Further, AKPL has been carrying out calibration of the CAAQM stations on a quarterly basis, with the latest calibration conducted in October 2025.
- j) With respect to the recommendation to ensure that water supplied through tankers by private suppliers is drawn only from authorized sources, it is submitted that at present, the AKPL is meeting its water requirement from the NakkalaKalava irrigation drain and the Muthukur Reservoir. In addition, AKPL has obtained permission to draw ground water to the extent of 598 KLD, vide No Objection Certificate issued by the Ground Water Department dated 17.06.2025.
- k) With regard to the recommendation to improve housekeeping in the coal handling and berth areas, it is submitted that, based on verification and information furnished during inspections, M/s. Adani Krishnapatnam Port Limited (AKPL) has implemented dust




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control and housekeeping measures viz. Hooded conveyor systems have been provided for transfer of dusty cargo, Mist sprinkling systems have been installed at transfer points, Dust suppression systems have been provided at hoppers and at the discharge and feeding points of belt conveyors. Further, stacker-cum-reclaimers equipped with mist sprinklers have been provided for loading and unloading of coal, and mechanized loading facilities have been provided for railway wagons.

- 1) It is further submitted that AKPL has installed Mechanical Dust Suppression Systems (MDSS) comprising 272 sprinklers. In addition, 12 truck-mounted water sprinklers and 4 numbers of heavy-duty atomized sprayers have been deployed. Hoppers have been provided for cargo unloading. The internal roads have been paved, and road sweeping machines have been deployed. Further, three numbers of heavy-duty sweeping machines are being operated for regular sweeping of roads, berths, and other operational areas within the port premises.
6. It is humbly submitted that Sri Bonigi Rangaiah S/o Venkateswarlu, resident of Kakuvaripalem, Vellapalem Village, Tirupati District filed an original application before the Hon'ble National Green Tribunal, Principal bench, New Delhi on the pollution problems due to M/s. Adani Krishnapatnam Port Limited, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, treated and registered the representation as O.A. No. 759/2023 and vide disposal order dated 22.01.2024 transferred the case to Hon'ble NGT southern zone, Chennai and same was registered as Original Application No. 69 of 2024 (SZ).



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7. The Hon'ble National Green Tribunal, Principal bench, New Delhi while transferring the case to Southern Zone (SZ) bench vide Order dated 22.01.2024 constituted, a joint committee to verify the factual position and suggest appropriate remedial action consisting of comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (Andhra Pradesh Pollution Control Board (APPCB)) and Collector, Nellore. Accordingly, the Committee inspected M/s. Adani Krishnapatnam Port, SPSR Nellore District on 07.03.2024 and submitted a report to the Hon'ble NGT, Southern Zone, Chennai.
8. The Hon'ble NGT, Southern zone, Chennai heard the case on 13.08.2024, 20.09.2024, 27.11.2024 & 08.02.2025 and disposed on 13.02.2025 in the matter O.A. No. 69 of 2024 with the following directions, the gist of the order is as follows:

"

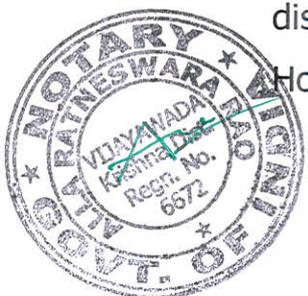
15. In view of the above, the Original Application is disposed of with the following directions:

- i. The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.
- ii. The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,
 - a. Mechanization of South Berths to handle coal within two months.
 - b. Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.



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- c. Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.
- iii. The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.
- iv. The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckiacadamba) etc.”
9. As per Hon'ble NGT (SZ) directions, the APPCB, after reviewed the matter before the Monitoring Committee of the APPCB (Task force) on 04.04.2025 and as per the monitoring committee recommendations issued directions on 26.04.2025 and also issued a Showcause notice on 23.06.2025 for levy of Environmental Compensation of Rs.9,96,02,550/- to AKPL.
10. Aggrieved by the show cause notice, M/s. Adani Krishnapatnam Port Limited preferred a Civil appeal before the Hon'ble Supreme Court of India vide C.A.No.9647 of 2025. The case was heard on 18.11.2025 and while disposing the case, the Hon'ble Supreme Court of India inclined to remand the matter back to the National Green Tribunal to hear the appellant and if necessary to revisit the directions passed in the order impugned before them. It was also stated that Pending disposal of the original application, the interim directions given by the Hon'ble Supreme Court on 30.07.2025 i.e., there shall be stay of the



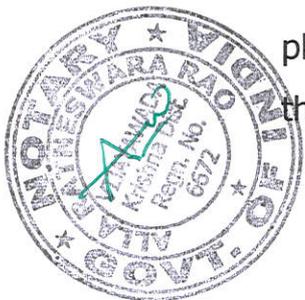

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directions issued in paragraphs 9 and 15(i) and 15(iv) of the impugned order (O.A.No. 69 of 2024 dt. 13.02.2025) shall continue, unless varied by the Tribunal after hearing all the parties. The matter is under review before the Hon'ble Tribunal (Southern Zone) in accordance with the directions of the Hon'ble Supreme Court of India.

Compliance status of the directions issued by APPCB vide letter dated 26.04.2025.

11. Pursuant to the directions issued by the APPCB to the M/s. Adani Krishnapatnam Port Limited (AKPL), vide order dated 26.04.2025, the Environmental Engineer, Regional Office, Nellore and Senior Environmental Engineer, Zonal Office, Tirupati has inspected the port on 03.12.2025 and reported the following status vide report dated 09.12.2025 -

- a. It is respectfully submitted that, with regard to the direction of APPCB vide order dt. 26.04.2025 that the port shall submit a time-bound action plan for mechanization of the South Berths to handle coal within a period of two months, M/s. Adani Krishnapatnam Port Limited submitted that the mechanization of the South Berths is dependent upon the functioning of nearby power plants, namely M/s. Jindal Power and M/s. Vedanta Limited, which are located on the southern side of the port. At present, these power plants are not operating at their full capacity, and mechanized handling and transportation of coal to these plants is feasible only when they operate at full capacity. Owing to the reduced or negligible demand from the said power plants, only a very nominal quantity of coal is being handled at the southern side of the port. The port management has held




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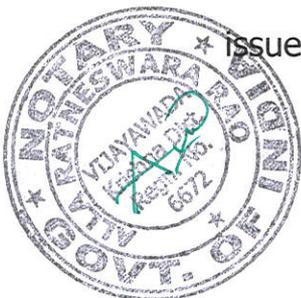
multiple meetings with the two thermal power plants operating on the southern side of the port to take forward the process of mechanization.

- b. With regard to the direction to expedite the provision of a truck wheel wash facility on the South side of the port, it is submitted that the AKPL has provided truck wheel wash facility on the South Side.
- c. In respect of the direction to provide a Sewage Treatment Plant (STP) to cater to the domestic wastewater generated at the South Berths, it is submitted that, in lieu of an STP, four numbers of septic tanks followed by soak pits have been provided for the treatment and disposal of domestic sewage. The AKPL has informed that only about 20 employees are working at the South Berths on a shift-wise basis, and the quantity of domestic sewage generated is minimal. In view of the low sewage generation, construction and operation of a full-fledged STP at the South Berths is not considered technically viable at present.
- d. With regard to the direction to install additional Continuous Ambient Air Quality Monitoring (CAAQM) stations to continuously monitor ambient air quality at representative locations and to implement adequate measures to prevent airborne dust pollution in the surrounding villages, it is submitted that the AKPL port has installed two additional CAAQM stations in addition to the existing three stations, totalling to 5 nos. of CAAQM stations. All the CAAQM stations are operational.




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- e. It is respectfully submitted that, in compliance with the direction to furnish a preparedness plan to contain airborne dust emissions for each stock yard and zone-wise, particularly during unloading and handling of dusty cargo at the berth front, the AKPL has a comprehensive dust management and preparedness plan viz. Mist sprinklers have been provided at hoppers, transfer towers, and stock yards, Mechanical Dust Suppression Systems (MDSS) have been installed at all stock yards, and adequate water sprinklers have been provided across operational areas. Further, all outgoing cargo-carrying trucks are being covered with tarpaulin. Tractor-mounted sprinklers and heavy-duty atomized sprayers have been deployed, along with tractor-mounted hydraulic broom sweeping machines. Three numbers of sweeping machines are in operation for effective cleaning. Additionally, coal is transported from the berth to the destination yard by loading only up to the body level of trucks to prevent spillages during transportation.
- f. With regard to the direction that the port shall not draw ground water under any circumstances and shall furnish a time-bound action plan to meet water requirements for port activities from sustainable sources, it is respectfully submitted that at present, the AKPL is meeting its water requirement from the NakkalaKalava irrigation drain and the Muthukur Reservoir. Further, M/s. AKPL has obtained permission to draw ground water to the extent of 598 KLD, vide No Objection Certificate issued by the Ground Water Department dated 17.06.2025.




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- g. It is respectfully submitted that, in compliance with the direction to submit an action plan for treatment of sewage generated from Nellore Municipal Corporation (NMC) and for utilization of treated sewage for dust suppression systems in the port, the Port Authorities have expressed their willingness to receive treated sewage water from the Nellore Municipal Corporation (NMC), subject to the provision of necessary conveyance infrastructure, namely a pipeline, up to the Port boundary. However, it is submitted that the Sewage Treatment Plant (STP) of 55 MLD capacity established by NMC at Allipuram is located at a distance of approximately 32 km from the Port boundary, and presently, no pipeline or conveyance infrastructure exists for transporting the treated sewage up to the Port. Though the Port Authorities are willing to utilize treated sewage water for dust suppression, the absence of requisite infrastructure renders such utilization infeasible at present. Accordingly, the matter has been examined at the district level, and the District Administration has identified an alternative water source, namely the Survepalli Reservoir, and has proposed to lay a common pipeline to supply water to the Port as well as other industries operating in and around the Port area.
- h. As per the information furnished by the Irrigation Department, it is submitted that the Survepalli Reservoir is the terminal reservoir under the Nellore Anicut/Barrage system, situated at the tail end of the Sarvepalli Canal, and is fed through the said canal system from the Nellore Anicut/Barrage. The full storage capacity of the reservoir is 1.740 TMC (1740 MCFT), and it caters to an ayacut of about 15,400 acres through direct sluices.




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Further, the Survepalli Reservoir has been identified as a terminal reservoir for the proposed future industrial hub near Krishnapatnam Port, for both drinking and industrial water supply.

- i. It is further submitted that, during the District Industrial & Export Promotion Committee (DIEPC) meeting held on 25.10.2025, the port authorities and representatives of edible oil industries informed that the Detailed Project Report (DPR) for laying of the pipeline from the Survepalli Reservoir to the port boundary has been prepared and submitted to the Irrigation Department for finalization. It was also informed that, after finalization of the DPR, administrative approval will be obtained, and the works will be taken up and completed within a period of nine months.
- j. With regard to the direction that the port shall periodically undertake de-silting of drains and ensure that they are kept intact for free flow of runoff, it is respectfully submitted that the AKPL has been carrying out regular de-silting and maintenance of drains to ensure unobstructed flow of storm water and to prevent waterlogging within the port premises.

A copy of the inspection report of the Environmental Engineer, Regional Office, Nellore and Senior Environmental Engineer, Zonal Office, Tirupatis attached as Annexure- V for kind perusal.




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This report is submitted for kind consideration.

The APPCB will abide by all directions, as the Hon'ble Tribunal may deem fit and appropriate.



DEPONENT

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

VERIFICATION:

I, the deponent abovenamed, do verify that the contents of the above affidavit are true, no part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 06th day of January, 2026.



DEPONENT

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.



Arw
06/01/2026
Alla Ratneswara Rao
B.Com., LL.B.
ADVOCATE - NOTARY
Appointed by Central Govt.
VIJAYAWADA, Krishna Dt.

Item No. 17

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1313/2024

V Srikanth

Applicant

Versus

State of Andhra Pradesh & Ors.

Respondent(s)

Date of hearing: 29.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: None appeared

Respondents: Ms. Soni Singh, Adv. for CPCB
Mr. TVS Raghavendra Sreyas, Mr. Siddhanth Vasudev & Mr. Brahma
Prakash Soni, Advs. for APPCB

ORDER

1. In this Original Application (OA), the Applicant has raised an issue of non-compliance of the norms by Adani Krishnapatnam Port Limited in District Nallore. The Tribunal by order dated 19.12.2024 had appointed the joint Committee which has submitted the report dated 25.02.2025 disclosing the status which was found in respect of the observations contained in the order dated 19.12.2024 is as under:-

“q. Observations of Joint Committee w.r.t to issues raised in the Hon'ble NGT order dated 19.12.2024 are tabulated below:-

Issues	Field observation of the Joint Committee
The activities relate to import, storage and transportation of coal in dry and windy conditions inevitably resulting in dust drifting into surrounding villages	<ul style="list-style-type: none"> • M/s AKPL has the infrastructure to handle coal, which is a major cargo. They have provided mechanical unloading facilities, conveyor belts, mobile hoppers, conveyor belts, stackers/reclaimers, etc. Transverse points are

	<p>provided with a mist sprinkling system to prevent fugitive emissions.</p> <ul style="list-style-type: none"> • During inspection, unloading and loading operation of coal was in progress at Berth No. N6, N7, and N8. The operation was fully mechanized and no fugitive emissions were observed. • M/s. AKPL is storing the coal in the designated coal stack yards. The coal heaps have been formed up to a height of 10 meters and are kept wet by sprinklers to prevent fugitive emissions.
<p>The spillages during course of handling i.e. loading, unloading, storage and transportation of coal is falling on the road and dumping yards transformed in powder form thereby fine dust emissions generation, during vehicle movement form dust clouds added with dry and windy conditions resulting in dust drifting into the rural area in the vicinity of the said port and also the area where the vehicles move.</p>	<ul style="list-style-type: none"> • As per the APPCB directions dated 14.12.2023, M/s AKPL increased the dust suppression measures, such as extensive road sweeping by deploying additional road sweeping machines, and increased the MDSS operations. Port has truck tyre washing facility in the north and south side to ensure that all outgoing cargo-carrying truck tyres are properly cleaned before leaving the port premises. • M/s. AKPL is in the process of providing MDSS at South Berth and South coal stacking yards. The installation is in progress and is expected to be completed by 31.04.2025. • M/s. AKPL has provided 12 truck mounted sprinklers, 3 Nos. of heavy duty atomized sprayers, 2 Nos. heavy duty sweeping machine and 8 Nos. of tractor mounted hydraulic broom sweeping machines. The tractor-mounted sweeping machines were not effective and need to be replaced.
<p>Inhalation of dust particles causes health hazards to the local people.</p>	<p>The committee checked the health data of last 3 years and interacted with the Doctor of</p>

	Adani Chikitsalayam (Primary Health Centre) situated at R&R colonies, Muthukur, SPSR Nellore District. He informed that 4 nos of respiratory cases were recorded in the last 3 years.
The various environmental norms and conditions of environmental clearance and consent are being violated by the Port management in handling of the above material.	<p>Non-compliances/violations of EC and CRZ clearances are as below:</p> <ul style="list-style-type: none"> • PP is required to establish a well-equipped Environmental Laboratory with standard equipment and qualified manpower for undertaking in-house monitoring of various environmental parameters. • PP needs to submit a detailed water balance sheet along with details of rainwater harvested, vis-à-vis utilized. • PP needs to erect more number of display boards clearly marking mangrove preservation/ conservation areas with details of area and plant details. • PP needs to submit the latest Shore Line Stability report conducted by reputed organizations like National Institute of Ocean Technology (NIOT) as the submitted reported was of 2018. • PP needs to submit a plan for the management of temperature differences between intake waters and discharge waters and to share the implementation status. • PP needs to install rooftop solar panels and solar lights in the port premises even though PP is currently sourcing the power from renewable sources. • PP needs to submit a detailed marine biodiversity

	<p>conservation and management plan along with budgetary allocation to the Ministry.</p> <ul style="list-style-type: none"> • PP needs to improve housekeeping in the coal handling berth areas.
	<p>The port has taken steps to comply with all the conditions imposed in the Schedule-B of CTO order dated 11.11.2022 except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.</p>
<p>For sprinkling of water the port management is relying on private water suppliers who are extracting water illegally from the ground water without any permission from the Competent Authorities</p>	<ul style="list-style-type: none"> • M/s. AKPL is not drawing any ground water. Currently, the port is withdrawing 1000 KLD of water from Muthukur Reservoir and 4000 KLD of water from Nakkalakalava drain. The agreement copy is enclosed as Annexure-6. • The port is also purchasing the water from outside through tankers as a part of CSR which is treated in RO plant and supplied to nearby villages.
<p>Even after the lapse of over and above 25 years, 33% green belt was not formed as on date – the existing plantation is less than 2% consisting of normal species which are not suitable for the particular climatic zone presently existing at the Adani Krishnapatnam Port</p>	<p>M/s. AKPL had developed total of 516.6 acres (9% of total land area) greenbelt in the port premises.</p>
<p>Absence of wind shields, plantation, overloading of transport vehicles/wagons, absence of tarpaulin, sprinklers, remote controlled AAQ management monitored stations are having its own share in the high density of pollution</p>	<ul style="list-style-type: none"> • M/s. AKPL has provided the wind shields of length 400 m upto the height of 14 m along the boundary of the port. Further, 1.8 km from wind shield Krishnapatnam village is located. In between, a 600 m wide mangrove area and a 40 m greenbelt have been developed. However, during inspection, it was observed that wind shields are

	<p>damaged and need to be replaced.</p> <ul style="list-style-type: none"> • M/s. AKPL has developed 516.6 acres of green belt in the port premises. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east sides. • M/s. AKPL has established 27 no. of truck tarpaulin station to ensure that outbound cargo trucks are covered with tarpaulin and tightened with rope to avoid transit spillages till the truck reaches the destination.
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2. In respect of the status of air quality the shortcomings observed by the joint Committee in the report are as under:-

- *The various shortcomings observed by the Joint Committee during Inspection are as follows:*
 - i. *Deposition of significant amount of coal dust on roads and surrounding trees in the port premises.*
 - ii. *Ineffective tractor-mounted sweeping machines.*
 - iii. *Damaged wind shields in the coal storage yard.*
 - iv. *As per the earlier committee recommendation, additional CAAQM stations are required to be installed to take swift measures in case of increase in PM levels. M/s AKPL installed 2 new sensor based CAAQM stations which are not in line with conventional CAAQM instruments.*
 - v. *Improper calibration and maintenance of the already existing 3 CAAQM stations.*
 - vi. *Poor housekeeping in the coal handling berth areas.*

3. The joint Committed has made following recommendation in the report:-

“11.0 Recommendations of the Joint Committee:

Based on the field observations made during joint committee visit, following recommendations were suggested by the committee for better control of fugitive emissions during loading & unloading operations as well as transportation of goods from Berth to Storage yard and storage yard to outside of the premises;

- (i) *To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.*

- (ii) To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.
- (iii) To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.
- (iv) To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.
- (v) To take steps to provide adequate display boards marking mangrove preservation/conservation.
- (vi) To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.
- (vii) To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.
- (viii) To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.
- (ix) To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.
- (x) To ensure that water supplied through tankers by private suppliers is from authorized sources.
- (xi) To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.
- (xii) To improve the housekeeping in the coal handling berth areas."

4. In view of the findings of the joint Committee, we implead the following as Respondents in this OA:-

1. Central Pollution Control Board (CPCB),
Through its Member Secretary
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032
2. Andhra Pradesh Pollution Control Board,
Through its Member Secretary
Paryavaran Bhawan, APIIC Colony Road,
Gurunanak Colony, Autonagar,
Vijaywada- 520007
3. Deputy Collector, Nellore
Achari street Collector's office,
0861-2324374, Fax:0861-2331626
4. Adani Krishnapatnam Port Limited,
Through its Chief Executive Officer
Post Bagh No. 1, Gopalapuram near Muthukur SPS
Nellore -524344
5. Ministry of Environment, Forest and Climate Change, Through its
Secretary
Indira Paryavaran Bhawan Jorbagh Road,

New Delhi – 110 003

5. The Registry is directed to serve the unrepresented Respondents. The Respondents are granted six weeks' time to file the reply and objection to the report of the joint Committee.
6. List on 08.10.2025

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

May 29, 2025
Original Application No. 1313/2024
A

Item No. 15

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1313/2024
(IA No 666/2025)

V. Srikanth

Applicant

Versus

State of Andhra Pradesh & Ors.

Respondent(s)

Date of hearing: 08.10.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondents: Mr. Thakur Sumit, Adv. for MoEF & CC (Through VC)
Ms. Soni Singh, Adv. for CPCB (Through VC)
Mr. TVS Raghavendra Sreyas, Mr. Siddhanth Vasudev & Mr. Brahma
Prakash Soni, Advs. for APPCB (Through VC)
Ms. Ruby Singh Ahuja, Ms. Uzma Sheikh, Ms. Megha Dugar & Ms.
Varsha Himat Singla, Advs. for R - 4

ORDER

1. Reply on behalf of Respondents No. 4 & 5 have been filed.
2. Learned Counsel appearing for the respondent no. 2 – APPCB seeks four weeks' time to file reply. It will be open to the Respondents No. 1 & 3 also to file their reply within the same period.
3. List on 08.01.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 08, 2025
O.A. No. 1313/2024
HB

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 9647 OF 2025

M/S ADANI KRISHNAPATNAM PORT LIMITED

Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

Respondent(s)

O R D E R

1. This appeal is against the judgment and order of the National Green Tribunal, Southern Zone, Chennai in Original Application No. 69 of 2024(SZ) dated 13.02.2025.

2. The contention of the appellant is that they did not have an opportunity to place their case before the Tribunal, even when it was evident that the order that was to be passed would severely affect their interest. The appellant's specific grievance is that directions in paras 9, 15(i) and 15(vi) have a direct bearing on their freedom to business.

3. While issuing notice in the Civil Appeal, this Court by order dated 30.07.2025 passed the following interim order..

"Till the next date of hearing, there shall be stay of the directions issued in paragraphs 9 and 15(i) and 15(v) of the impugned order."

4. Having heard the learned counsel for the appellant and the respondents, we are of the opinion that the appellant must have an opportunity to place its case before the

Tribunal. The learned counsel on behalf of the Pollution Control Board is in a position to oppose the prayer made by the appellant for granting it an opportunity to place its case.

5. In view of the above, we are inclined to remand the matter back to the National Green Tribunal to hear the appellant and if necessary to revisit the directions passed in the order impugned before us.

6. Pending disposal of the original application, the interim directions given by us on 30.07.2025 shall continue, unless varied by the Tribunal after hearing all the parties.

7. In conclusion, we also make it clear that we have not expressed any opinion on the merits of the matter or on the recommendations of the Joint Committee. It is for the Tribunal to hear the parties and pass necessary orders. We direct the Tribunal to take up and dispose of the Original Application No. 69 of 2024 expeditiously.

8. With these observations, the appeal stands disposed of.

9. Pending interlocutory application(s), if any, stands disposed of.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ATUL S. CHANDURKAR]

NEW DELHI;
NOVEMBER 18, 2025.

ITEM NO.16

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 9647/2025

M/S ADANI KRISHNAPATNAM PORT LIMITED

Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

Respondent(s)

IA No. 158421/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 158423/2025 - EXEMPTION FROM FILING O.T., IA No. 158417/2025 - PERMISSION TO FILE APPEAL, IA No. 158419/2025 - STAY APPLICATION

Date : 18-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Mr. Ruby Singh Ahuja, Adv.
Ms. Uzma Sheikh, Adv.
Ms. Megha Dugar, Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s) : Mr. Saurabh Balwani, AOR
Mr. Chirag Pathor, Adv.

Mr. T. V. S. Raghavendra Sreyas, AOR
Mr. Siddharth Vasudev, Adv.
Mr. Brahma Prakash Soni, Adv.

Mr. Guntur Pramod Kumar, AOR
Ms. Prerna Singh, Adv.
Mr. Dhruv Yadav, Adv.
Mr. Keshav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The civil appeal is disposed of in terms of the signed order.
2. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR

(Signed order is placed on the file)

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ANDHRA PRADESH POLLUTION CONTROL BOARD
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>

**Order No. 804/APPCB/HO/ECS/NLR/2023-****Date:26-04-2025.****DIRECTIONS**

Sub: APPCB – HO - ECS – The Hon'ble NGT (SZ), Chennai - O.A. No.69 of 2024 (SZ) (Earlier O.A.NO.759 of 2023 (PB)) pertains to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District – Hon'ble NGT order dt.13.02.2025 - Monitoring (TF) Committee Meeting held on 04.04.2025 – Directions – Issued – Reg.

- Ref:**
1. EC obtained by Krishnapatnam port on 26.07.2006.
 2. Renewal of CTO & HWA Order dt.11.11.2022.
 3. Order No. 804/APPCB/HO/ECS/NLR/2023- Date: 14/12/2023.
 4. The Hon'ble NGT (SZ), Chennai disposed order dated 13.02.2025 in O.A. No.69 of 2024.
 5. Monitoring (TF) Committee Meeting held on 04.04.2025.

* * *

WHEREAS you are operating sea port in the name of M/s. Adani Krishnapatnam Port Limited., located at the confluence of the River Khandaleru (Upputeru) and the Bay of Bengal. The Port established the facilities under Phase -I & Phase -II for handling Coal, Iron Ore and other cargo like Fertilizer, Food grains, Sugar, Cement and Cement Clinkers, Barites, Feldspar, Edible Oils etc. in Krishnapatnam Gram panchayath, Muthukur Mandal, SPSR Nellore District

WHEREAS the Board vide ref. 2nd cited, issued CTO & HWA to the facility vide order dt.11.11.2022 valid upto 31.08.2027 for the following products -

Sl.No.	Products	Quantity
1.	Coal	46 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others).	14 Million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum
5.	Container Cargo	2.0 Million TEUs/A
	Total	78.0 Million Tons/A, Non-container cargo + 2.0 Million TEUs/A container cargo
6	No. of Berths	13 Berths (12 + Liquid Jetty L4)

WHEREAS vide ref 3rd cited, the Board reviewed the status of the port during the Monitoring Committee meeting held on 06.12.2023 and issued direction to your port to comply with.

WHEREAS Sri Bonigi Rangaiah S/o Venkateswarlu, resident of Kakuvaripalem,

Vellapalem Village, Tirupati District filed O.A.759 of 2023 before the Hon'ble National Green Tribunal, Principal bench, New Delhi on the pollution problems due to M/s. Adani Krishnapatnam Port, SPSR Nellore District.

WHEREAS the Hon'ble National Green Tribunal, Principal bench, New Delhi vide Order dated 22.01.2024 constituted, a joint committee to verify the factual position and suggest appropriate remedial action consisting of comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (APPCB) and Collector, Nellore. Accordingly, the Committee inspected M/s. Adani Krishnapatnam Port on 07.03.2024 and following observations & recommendations and submitted report to the Hon'ble NGT, Southern Zone, Chennai -

- a. The joint Committee had discussion with Representatives of M/s AKPL and reviewed the status of compliance made w.r.t conditions given in EC and CRZ clearance. M/s AKPL is complying with most of the conditions stipulated in the Environmental Clearance & CRZ clearance dated. 13.11.2009 except specific conditions such as the development of a 100m wide green belt around the coal stockyard, priority to the maintenance of storm water drains from the surrounding area, and mechanization of port operations.
- b. Conditions imposed in Consents under Air & Water Act also discussed, the status of compliance made w.r,t CTO issued by the A.P. Pollution Control Board is enclosed as Annexure-IV. M/s AKPL is complying with most of the conditions stipulated in the CTO and it is required to ensure consistent compliance with the conditions. However, keeping in view the increased traffic of dusty cargo (i.e. coal), M/s AKPL needs to improve its dust control measures.
- c. Recommendations of the Joint committee for better control of fugitive emissions during loading and unloading operations are as follows -
 - i. To expedite the dust control measures as per the timelines submitted to APPCB.
 - ii. To expedite the mechanization of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanization project at an early date.
 - iii. To ensure the installation of dust suppression system at the south berth as per schedule, i.e., by December 2024.
 - iv. To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s. AKPL shall install additional CAAQM stations by the end of September 2024.

WHEREAS the EE, RO, Nellore inspected the port and submitted the report on 02.04.2025 on compliance status of the violations observed by the Joint Committee and directions issued by the Board vide order dated. 14.12.2023 is as follows –

Violation observed by the Joint committee:

- i. 3 no. of berths are operating with semi mechanized operations instead of mechanized operations.

Non – Compliances with respect to Board directions dt. 14.12.2023:

- i. The port has not submitted time bound action plan for mechanization of south berths to handle coal.
- ii. The Port has not submitted action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.

WHEREAS the Hon'ble NGT has directed the Pollution Control Board to file the further action taken report. The Board officials inspected the Adani Krishnapatnam port Limited on 20.11.2024 and submitted action taken to the Hon'ble NGT (SZ), Chennai on 26.11.2024. The Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the following directions vide ref.2nd cited, the gist of the order is as follows:

- i. *The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.*
- ii. *The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,*
 - a. *Mechanization of South Berths to handle coal within two months.*
 - b. *Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.*
 - c. *Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.*
- iii. *The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.*
- iv. *The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc."*

WHEREAS a hearing was conducted before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board held on 04.04.2024. The representatives of the industry attended the meeting in person and EE, RO, Nellore attended the meeting through VC. The representatives of the Port authorities informed that M/s. Jindal Power Ltd (formerly Simhapuri Energy Pvt. Ltd.) Nellore District had acquired the plant through Hon'ble NCLT – liquidation process on 29.06.2022, wherein plant was not in a condition to fit in operation. Subsequently, commissioned and put in regular operation and will comply the Board directions dt. 14.12.2023 and M/s. Vedanta Power Ltd (formerly Meenakshi Energy Pvt. Ltd.), SPSR Nellore district is also acquired plant through Hon'ble NCLT – liquidation process in August, 2023 and will comply the Board directions.

The committee noted that, the Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the following directions, the gist of the

order is as follows:

- i. The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.
- ii. The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,
 - a. Mechanization of South Berths to handle coal within two months.
 - b. Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.
 - c. Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.
- iii. The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.
- iv. The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (*Neolamarckia cadamba*) etc."

After detailed discussions, the Committee recommended to issue directions to the industry. Accordingly, the Board hereby issues following directions to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and under Sec.31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof -

1. To levy EC on past violation observed by the Joint committee and to issue directions, as per NGT order dt. 13.02.2025.
2. To submit revised plan of action for time bound compliance of the directions dt: 14.12.2023 -
 - a. The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months
 - b. The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.
 - c. The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.
 - d. The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore.
 - e. The port shall ensure to provide cover to trucks carrying the coal from berth to

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- destination.
- f. The port shall expedite to provide a truck wheel wash facility on the South side.
 - g. The port shall provide STP to cater the domestic waste water generated at South berths.
 - h. The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.
 - i. The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.
 - j. The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.
 - k. The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.
 - l. The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.
 - m. The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.41(2) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.37 of the Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of safe guarding Public Health and Environment.

This Order comes into effect from today i.e., 26-04-2025.

**S SRI SARAVANAN
MEMBER SECRETARY**

To
The Occupier,
M/s. Adani Krishnapatnam Port Limited,
(Formerly M/s. Krishnapatnam Port Ltd.,)
Krishnapatnam ,
SPSR Nellore District.

Copy to:

1. The JCEE, APPCB, ZO, Tirupati for information.
2. The EE, APPCB, RO, Nellore for information. He is directed to estimate the EC to levy on the industry on past violation observed by the Joint committee (Hon'ble

NGT order dt. 13.02.2025 in OA No. 69 of 2024) and furnish report within a week.

	<p align="center">ANDHRA PRADESH POLLUTION CONTROL BOARD REGIONAL OFFICE :: NELLORE.</p> <p align="center">PLOT.NO.1, PRASANTHI NAGAR, NEAR NELLORE CLUB, NELLORE - 524004.</p> <p align="center">Phone No: 0861-2329730 e-mail: ronlr-ee1@appcb.gov.in</p>	
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Lr. No. Court Cases/ APPCB/RO/NLR/2025

Date: 09.12.2025

To
The Member Secretary,
A.P. Pollution Control Board,
Board Office,
Vijayawada.

Sir,

Sub: APPCB - RO- Nellore - An O.A.No.1313 of 2024 (PB) filed before the Hon'ble NGT (PB), New Delhi against M/s. Adani Krishnapatnam Port Limited (AKPL), Krishnapatnam, SPSR Nellore District - Report Submitted - Reg.

Ref: 1. Shri V. Srikanth R/o. Chalivendra, Muthukur (V) & (M), SPSR Nellore, District filed O.A. No.1313 of 2024 the Hon'ble National Green Tribunal, Principal Bench, New Delhi.
2. The Hon'ble NGT (PB), New Delhi Order dated. 29.05.2025 & 08.10.2025 in O.A.No.1313 of 2024 (PB).

It is to submit that M/s. Adani Krishnapatnam Port Limited is a Port facility located at Krishnapatnam, SPSR Nellore District. The Board issued CTO & HWA to the facility on 11.11.2022 for the following, which is valid upto 31.08.2027.

Sl. No.	Products	Quantity
1.	Coal	46 Million Tons/ Annum
2.	Iron Ore	8 million Tons/Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others).	14 Million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum
5.	Container Cargo	2.0 million TEUs/A
	Total	78.0 Million Tons/A, Non-container cargo + 2.0 Million TEUs/A container cargo
6	No. of Berths	13 Berths (12 + Liquid Jetty L4)

O.A. No.1313 of 2024 (PB) before Hon'ble National Green Tribunal, Principal Bench, New Delhi

Shri V. Srikanth S/o of Shri Narayana Rao resident of Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh submitted a representation dated 11.07.2024 to the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding pollution problems due to M/s. Adani Krishnapatnam Port Limited, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, considered and registered the representation as O.A. No. 1313/2024.

In compliance to the Hon'ble NGT (PB) Delhi order dated 19.12.2024, a Joint Committee was constituted. The Joint Committee inspected M/s. Adani Krishnapatnam Port (AKPL) on 29.01.2025 and 30.01.2025. The joint committee report submitted to Hon'ble NGT (PB), New Delhi on 25.02.2025.

The Hon'ble National Green Tribunal, Principal Bench heard the case and vide its order dated 29.05.2025 has directed the following:

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3. The joint Committed has made following recommendation in the report: -

“11.0 Recommendations of the Joint Committee:

Based on the field observations made during joint committee visit, following recommendations were suggested by the committee for better control of fugitive emissions during loading & unloading operations as well as transportation of goods from Berth to Storage yard and storage yard to outside of the premises;

(i) To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.

(ii) To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.

(iii) To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.

(iv) To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.

(v) To take steps to provide adequate display boards marking mangrove preservation/conservation.

(vi) To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.

(vii) To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.

(viii) To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.

(ix) To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.

(x) To ensure that water supplied through tankers by private suppliers is from authorized sources.

(xi) To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.

(xii) To improve the housekeeping in the coal handling berth areas.”

4. In view of the findings of the joint Committee, we implead the following as Respondents in this OA:-

1. Central Pollution Control Board (CPCB), Through its Member Secretary Parivesh Bhawan, East Arjun Nagar, Delhi-110032
 2. Andhra Pradesh Pollution Control Board, Through its Member Secretary Paryavaran Bhawan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijaywada- 520007
 3. Deputy Collector, Nellore, Achari street Collector's office, 0861-2324374, Fax:0861-2331626
 4. Adani Krishnapatnam Port Limited, Through its Chief Executive Officer, Post Bagh No. 1, Gopalapuram near Muthukur SPS Nellore -524344
 5. Ministry of Environment, Forest and Climate Change, Through its Secretary Indira Paryavaran Bhawan Jorbagh Road, New Delhi - 110 003
5. The Registry is directed to serve the unrepresented Respondents. The Respondents are granted six weeks' time to file the reply and objection to the report of the joint Committee.
6. List on 08.10.2025.”

A copy of the Hon'ble NGT(PB), New Delhi order dated. 29.05.2025 is enclosed

In this connection, it is to submit that the SEE, ZO, Tirupati & EE, RO, Nellore inspected the Adani Krishnapatnam Port Limited on 03.12.2025 and verified the compliance status of the industry with regard to the Recommendations of the Joint Committee and Directions issued by the Board. The compliance status is submitted below:

Compliance status of the recommendations of the Joint Committee during the field inspection is submitted below:

Sl. No	Recommendations of the Joint Committee	Status
1.	To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.	AKPL has installed 24 numbers of water sprinklers all around the coal yard located opposite South Jetty, which handles about 3 lakh tons of coal in an area of 20 acres. In addition, 6 numbers of mist cannons have been provided at the South Jetty to effectively control fugitive emissions
2.	To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.	The management of AKPL has adopted loading of coal into trucks only up to the body level, in order to prevent coal spillage and nuisance during transportation.

3.	To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization	It is submitted that the AKPL has allocated capital expenditure of Rs. 743 crores for full mechanization of Berth No. 5 in December 2024 and has informed that the mechanization will be completed within a period of two years, i.e., by September 2026. Mechanization of Berth No. 5 is currently under progress. At present, the AKPL has provided mechanical unloading facility and mobile 'hopper with mist sprinkling system to prevent fugitive emissions at Berth no.5 for handling coal. As committed by the AKPL regarding installation of the fixed mechanical dust separation system (MDSS) at the South side berth by 30.04.2025, it is submitted that the works were completed in the month of March,2025.
4.	To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report	M/s. AKPL has established an Environmental Monitoring Laboratory and has carried out Study on Comprehensive Biodiversity Assessment, Impact Assessment and Management Plan and shoreline stability report and submitted the same to the APPCB.
5.	To take steps to provide adequate display boards marking mangrove preservation /conservation	AKPL has provided 20 numbers of display boards clearly indicating mangrove preservation and conservation zones
6.	To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area	M/s. AKPL has installed adequate water sprinklers and wind shields around the coal handling area. Initially, green-net wind shields were provided, and subsequently, the same were replaced with GI sheet wind shields to ensure better effectiveness and durability.
7.	To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines	AKPL has deployed one additional heavy-duty sweeping machine, in addition to the two existing sweeping machines, in order to improve the housekeeping and dust control measures within the premises.
8.	To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.	AKPL has replaced Two numbers of sensor-based CAAQM stations with conventional CAAQM stations and connected to the APPCB server. At present, AKPL is operating a total

		of five conventional CAAQM stations, all of which are connected to the CPCB/APPCB servers for continuous monitoring
9.	To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area	As per the online data of the last three months, all CAAQM stations are functioning properly, and the monitored parameters such as PM ₁₀ , PM _{2.5} , SO ₂ , CO, and NO ₂ are reported to be within the prescribed standards. Further, AKPL has been carrying out calibration of the CAAQM stations on a quarterly basis, with the latest calibration conducted in October 2025
10.	To ensure that water supplied through tankers by private supplied is from authorized sources	AKPL is meeting its water requirement from the Nakkala Kalava irrigation drain and the Muthukur Reservoir. In addition, AKPL has obtained permission to draw ground water to the extent of 598 KLD, vide No Objection Certificate issued by the Ground Water Department dated 17.06.2025.
11.	To comply with all the stipulated conditions of EC & CRZ clearance and to rectify the non-compliance	---
12.	To improve the housekeeping the coal handling berth areas.	M/s. Adani Krishnapatnam Port Limited (AKPL) has implemented dust control and housekeeping measures viz. Hooded conveyor systems have been provided for transfer of dusty cargo, Mist sprinkling systems have been installed at transfer points, Dust suppression systems have been provided at hoppers and at the discharge and feeding points of belt conveyors. Further, stacker-cum-reclaimers equipped with mist sprinklers have been provided for loading and unloading of coal, and mechanized loading facilities have been provided for railway wagons.

It is further submitted that besides the above, earlier other case i.e. O.A. No. 69 of 2024 was filed before the Hon'ble NGT (SZ), Chennai against M/s. Adani Krishnapatnam Port Limited, SPSR Nellore District. The status of the case is submitted below:

O.A. No. 69 of 2024:

Sri Bonigi Rangaiah S/o Venkateswarlu, resident of Kakuvaripalem, Vellapalem Village, Tirupati district, submitted a representation to the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding pollution problems due to M/s. Adani Krishnapatnam Port, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, treated and registered the representation as O.A. No. 759/2023 and constituted a committee comprising the officials from CPCB, APPCB and District Collector, Nellore and transferred to the Hon'ble NGT (SZ), Chennai as O.A. 69/2024.

On 24.02.2024, the Environmental Engineer, Regional Office, APPCB, Nellore, held a video conference committee meeting to discuss visiting M/s. Adani Krishnapatnam Port Limited on 07.03.2024. Additionally, Sri Bonigi Rangaiah withdrew his complaint on 20.02.2024, stating that the port had complied with APPCB's directions. On 07.03.2024, the Committee inspected the port and interacted with the management and Sri Bonigi Rangaiah. The Joint committee report was submitted to the Hon'ble NGT on 06.08.2024.

The Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the following directions, the gist of the order is as follows:

“.....

15. In view of the above, the Original Application is disposed of with the following directions:

- i. *The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.*
- ii. *The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,*
 - (a) *Mechanization of South Berths to handle coal within two months.*
 - (b) *Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.*
 - (c) *Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.*
- iii. *The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.*
- iv. *The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc.”*

Copy of the Hon'ble NGT (SZ), Chennai disposal order dated.13.02.2025 is enclosed.

The RO, Nellore submitted report to the Board office, Vijayawada on 02.04.2025. The issue was reviewed before the Monitoring (Task force) committee of Board office, Vijayawada on 04.04.2025. The APPCB, Board office, Vijayawada issued directions to the M/s. Adani Krishnapatnam Port Limited on 26.04.2025, with a direction to the EE, RO, Nellore that after receipt of date of commencement of Phase-II port operations, calculate Environmental Compensation for non-compliance of the Joint committee observations and submit report to the Board office, Vijayawada.

Compliance status of directions issued by the Board vide Order No. 804/APPCB/HO/ECS/NLR/2023- Date:26-04-2025.

Sl. No	Direction	Compliance
1.	To levy EC on past violation observed by the Joint committee and to issue directions, as per NGT order dt. 13.02.2025.	<p>The APPCB, RO, Nellore submitted report to the Board office on the Environmental Compensation for non-compliance of the Joint committee observations on 30.04.2025. The Board office, Vijayawada issued Showcause notice to levy of Environmental Compensation to M/s. Adani Krishnapatnam Port Limited on 23.06.2025.</p> <p>Aggrieved by the showcause notice, M/s. Adani Krishnapatnam port limited preferred a Civil appeal before the Hon'ble Supreme Court of India vide C.A.No.9647 of 2025. The case was heard on 18.11.2025 and while disposing the case the Hon'ble Supreme <i>inclined to remand the matter back to the National Green Tribunal to hear the appellant and if necessary to revisit the directions passed in the order impugned before them. It was also stated that Pending disposal of the original application, the interim directions given by the Hon'ble Supreme Court on 30.07.2025 i.e., there shall be stay of the directions issued in paragraphs 9 and 15(i) and 15(iv) of the impugned order (OA. No. 69 of 2024 dt. 13.02.2025) shall continue, unless varied by the Tribunal after hearing all the parties.</i></p>
2.	To submit revised plan of action for time bound compliance of the directions dt:14.12.2023	
a.	The port shall submit time bound action plan for mechanization of	M/s. Adani Krishnapatnam Port Limited submitted that the

	South berths to handle coal, within two months	mechanization of the South Berths is dependent upon the functioning of nearby power plants, namely M/s. Jindal Power and M/s. Vedanta Limited, which are located on the southern side of the port. At present, these power plants are not operating at their full capacity, and mechanized handling and transportation of coal to these plants is feasible only when they operate at full capacity. Owing to the reduced or negligible demand from the said power plants, only a very nominal quantity of coal is being handled at the southern side of the port. The port management has held multiple meetings with the two thermal power plants operating on the southern side of the port to take forward the process of mechanization.
b.	The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo	Complied.
c.	The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal	M/s. Adani Krishnapatnam Port Limited (AKPL) has implemented dust control and housekeeping measures viz. Hooded conveyor systems have been provided for transfer of dusty cargo, Mist sprinkling systems have been installed at transfer points, Dust suppression systems have been provided at hoppers and at the discharge and feeding points of belt conveyors. Further, stacker-cum-reclaimers equipped with mist sprinklers have been provided for loading and unloading of coal, and mechanized loading facilities have been provided for railway wagons.
d.	The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore	AKPL has installed Mechanical Dust Suppression Systems (MDSS) comprising 272 sprinklers. In addition, 12 truck-mounted water sprinklers and 4 numbers of heavy-duty atomized sprayers have been deployed. Hoppers have been provided for cargo unloading. The internal roads have been paved, and road sweeping machines have been deployed. Further, three numbers of heavy-duty sweeping machines are being operated for regular sweeping of roads, berths, and other operational areas within the port premises.
e.	The port shall ensure to provide cover to trucks carrying the coal	The AKPL has been transporting the coal from berth to destination yard

	from berth to destination.	by loading the coal upto the body level in-order to prevent spillages while transportation. The port authorities shall ensure continuous compliances in this regard.
f.	The port shall expedite to provide a truck wheel wash facility on the South side	Complied.
g.	The port shall provide STP to cater the domestic waste water generated at South berths	it is submitted that, in lieu of an STP, four numbers of septic tanks followed by soak pits have been provided for the treatment and disposal of domestic sewage. The AKPL has informed that only about 20 employees are working at the South Berths on a shift-wise basis, and the quantity of domestic sewage generated is minimal. In view of the low sewage generation, construction and operation of a full-fledged STP at the South Berths is not considered technically viable at present.
h.	The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity	Complying. The port has taken the following dust suppression measures: 1. Dry fog dust suppression (Mist spray) at all hoppers and transfer points. 2. Provided water sprinklers at all dry cargo handling yards. 3. Deployed 12 truck mounted water sprinkling arrangements for continuous water spray on roads. 4. Deployed 4 nos of atomisers to suppress dust control on roads. 5. Deployed 3nos of heavy duty vacuum sweeping machines for sweeping of roads. 6. Provided 27 nos of Tarpaulin tying platforms to the trucks carrying coal and provision of Tarpaulin covering carrying the wagons
i.	The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore	At present, AKPL is operating a total of five conventional CAAQM stations, all of which are connected to the CPCB/APPCB servers for continuous monitoring.
j.	The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and	The AKPL has a comprehensive dust management and preparedness plan viz. Mist sprinklers have been provided at hoppers, transfer

	handling of dusty cargo at berth front	towers, and stock yards, Mechanical Dust Suppression Systems (MDSS) have been installed at all stock yards, and adequate water sprinklers have been provided across operational areas. Further, all outgoing cargo-carrying trucks are being covered with tarpaulin. Tractor-mounted sprinklers and heavy-duty atomized sprayers have been deployed, along with tractor-mounted hydraulic broom sweeping machines. Three numbers of sweeping machines are in operation for effective cleaning. Additionally, coal is transported from the berth to the destination yard by loading only up to the body level of trucks to prevent spillages during transportation.
k.	The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources	Complied. At present, the AKPL is meeting its water requirement from the Nakkala Kalava irrigation drain and the Muthukur Reservoir. Further, M/s. AKPL has obtained permission to draw ground water to the extent of 598 KLD, vide No Objection Certificate issued by the Ground Water Department dated 17.06.2025.
l.	The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.	The Port Authorities have expressed their willingness to receive treated sewage water from the Nellore Municipal Corporation (NMC), subject to the provision of necessary conveyance infrastructure, namely a pipeline, up to the Port boundary. However, it is submitted that the Sewage Treatment Plant (STP) of 55 MLD capacity established by NMC at Allipuram is located at a distance of approximately 32 km from the Port boundary, and presently, no pipeline or conveyance infrastructure exists for transporting the treated sewage up to the Port. Though the Port Authorities are willing to utilize treated sewage water for dust suppression, the absence of requisite infrastructure renders such utilization infeasible at present. Accordingly, the matter has been examined at the district level, and the District Administration has identified an alternative water source, namely the Survepalli Reservoir, and has proposed to lay a common pipeline to supply water to the Port as well as other industries operating in and around the Port

		<p>area. As per the information furnished by the Irrigation Department, it is submitted that the Survepalli Reservoir is the terminal reservoir under the Nellore Anicut/Barrage system, situated at the tail end of the Sarvepalli Canal, and is fed through the said canal system from the Nellore Anicut/Barrage. The full storage capacity of the reservoir is 1.740 TMC (1740 MCFT), and it caters to an ayacut of about 15,400 acres through direct sluices. Further, the Survepalli Reservoir has been identified as a terminal reservoir for the proposed future industrial hub near Krishnapatnam Port, for both drinking and industrial water supply.</p> <p>It is further submitted that, during the District Industrial & Export Promotion Committee (DIEPC) meeting held on 25.10.2025, the port authorities and representatives of edible oil industries informed that the Detailed Project Report (DPR) for laying of the pipeline from the Survepalli Reservoir to the port boundary has been prepared and submitted to the Irrigation Department for finalization. It was also informed that, after finalization of the DPR, administrative approval will be obtained, and the works will be taken up and completed within a period of nine months.</p>
m.	The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff	The AKPL has been carrying out regular de-silting and maintenance of drains to ensure unobstructed flow of storm water and to prevent waterlogging within the port premises

As per the directions of Board office, Vijayawada, the RO, Nellore submitted report on the Environmental Compensation for non-compliance of the Joint committee observations and submitted a report to the Board office, Vijayawada on 30.04.2025.

The Board office, Vijayawada issued Showcause notice to levy of Environmental Compensation to M/s. Adani Krishnapatnam Port Limited dated. 23.06.2025 received by the industry on 02.07.2025.

In response to the Showcause notice issued by the APPCB, M/s. Adani Krishnapatnam port limited vide lr. dated.10.07.2025 has submitted its reply and stated as follows:

- As Aggrieved by the directions issued in the final judgment dated. 13.02.2025 in OA No. 69 of 2024 and preferred a Civil appeal before the Hon'ble Supreme Court of India under Diary No. 26531 of 2025, which was duly filed on 13.05.2025.
- The appeal challenges the findings and consequential directions of the Hon'ble NGT, including the basis on which the present Environmental Compensation is now sought to be imposed. The matter is currently pending adjudication before the Hon'ble Apex Court. As the office may be aware, the Hon'ble Supreme Court is on summer recess and is scheduled to reopen on 14.07.2025.
- As such, the legality and validity of the final judgment dated 13.02.2025 in OA No. 69 of 2024 is pending determination by the Hon'ble Supreme Court. Hence, the port requested the office to withhold any further proceedings, orders, or imposition of the proposed Environmental Compensation, and/or refrain from taking any coercive action, under the subject Show Cause Notice until the Hon'ble Supreme Court has finally heard the matter.

As aggrieved by the industry regarding levy of an amount of Rs.9,96,02,550/- towards payment of Environmental Compensation proposed by the A.P. Pollution Control Board a Civil appeal was filed via Civil Appeal No. 9647 of 2025 (Diary No. 26531 of 2025) before the Hon'ble Supreme Court of India and the case was heard on 16.07.2025, issued the following order as follows:

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1. *Permission to file Civil Appeal is granted.*
2. *Issue notice returnable on 30.07.2025.*
3. *Dasti, in addition, is permitted.*
4. *Liberty is granted to the appellant to serve notice on the Standing Counsel for the respondent(s)/authorities.”*

It is further submitted that the Hon'ble Supreme Court of India in Civil Appeal No. 9647 of 2025 (Diary No. 26531 of 2025) filed by the industry heard the case again on 30.07.2025. The following orders issued:

- “1. *Re-list after three weeks.*
2. *Permission is granted to respondent No. 1, Central Pollution Control Board, to file a counter affidavit, in the meanwhile.*
3. *Till the next date of hearing, there shall be stay of the directions issued in paragraphs 9 and 15(i) and 15(iv) of the impugned order”.*

The Hon'ble Supreme Court of India in Civil Appeal No. 9647 of 2025 (Diary No. 26531 of 2025) filed by the industry heard the case again on 18.11.2025. The following orders issued:

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5. *In view of the above, we are inclined to remand the matter back to the National Green Tribunal to hear the appellant and if necessary to revisit the directions passed in the order impugned before us.*
6. *Pending disposal of the original application, the interim directions given by us on 30.07.2025 shall continue, unless varied by the Tribunal after hearing all the parties.*
7. *In conclusion, we also make it clear that we have not expressed any opinion on the merits of the matter or on the recommendations of the Joint Committee. It is for the Tribunal to hear the parties and pass necessary orders. We direct the Tribunal to take up and dispose of the Original Application No. 69 of 2024 expeditiously.*
8. *With these observations, the appeal stands disposed of.*
9. *Pending interlocutory application(s), if any, stands disposed of.”*

The matter in O.A.No. 69 of 2024 (SZ) to be taken up by the Hon'ble Tribunal (Southern Zone) for review in accordance with the directions of the Hon'ble Supreme Court of India. Copy of the Hon'ble Supreme Court of India disposal order dt.18.11.2025 is enclosed for kind perusal.

Submitted for favour of kind information and necessary action.

Encl: A/a

**ASOK
KUMAR N**
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Date: 2025.12.09
16:52:31 +05'30'
**ENVIRONMENTAL ENGINEER
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